CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.154/MP/2022

Subject : Petition for approval for creation of security interest under

Regulation 79 (1)(c) and (k) of the Electricity Act, 2003 read with Regulation 111 of the Conduct of Business Regulations, 2004 and Article 15.2.4 of the Transmission Service Agreement dated 6.07.2021 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the

purpose of Petitioner No. 1's Transmission Project.

Date of Hearing : 15.7.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioners : Nangalbibra-Bongaigaon Transmission Ltd. (NBTL) and Anr.

: Assam Power Distribution Co. Ltd. and 7 Ors. Respondents

Parties Present : Ms. Mandakini Ghosh, Advocate, NBTL

Ms. Ritika Singhal, Advocate, NBTL Ms. Neha Dabral, Advocate, NBTL

Record of Proceedings

Case was called out for virtue hearing.

- Learned counsel for the Petitioners submitted that the present Petition has been filed seeking approval for creation of security interest over the Petitioner No.1's assets in favour of the Petitioner No. 2 for the purpose of the Petitioner No. 1's transmission project. Learned counsel further submitted that the Petitioner No.1's application for grant of transmission licence bearing No. 33/TL/2022 has been reserved for order by the Commission and the transmission licence is yet to be issued to the Petitioner No.1.
- Considering the submission of the learned counsel for the Petitioners, the Commission admitted the matter. The Commission further directed the Respondents to file their reply, if any, within three weeks with copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)